

tioned by the CAPART for rural development through voluntary institutions in Hardoi and Lakhimpurkheri, Uttar Pradesh during the current year;

(b) whether some requests have also been received from the M. Ps. and M. L. As in this regard; if so, the details thereof; and

(c) the details of voluntary institutions of these districts provided financial and technical assistance from the above said body?

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL): (a) CAPART have sanctioned four Projects in Hardoi District and one Project in Lakhimpurkheri District U. P. during the current year in the areas of installation of handpumps, construction of Sanitary latrines, conducting of awareness camps in respect of clean drinking water and providing Income Generation facilities to the women.

(b) As and when a request from an M. P. or and M. L. A. is received, the same is attended to on priority.

(c) The details of the voluntary institutions provided assistance in Hardoi District are - Aparnam Seva Sansthan, Sarwajanik Shikshonnayan Sansthan & Shakti Sadhana Sansthan. The total amount sanctioned for Projects in Hardoi District is Rs. 4,94,733/-. One Project for installation of handpumps has been sanctioned in District Lakhimpurkheri in favour of Jamna Lal Bajaj Foundation Gogkaran Nath at a cost of Rs. 5, 04,500/-.

Construction of Community Centres

4505. SHRI AVTAR SINGH BHAN-DANA:
SHRI S. N. VEKARIA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of the urbanised villages of Delhi in which community Centres have

been constructed so far by the Delhi Administration; and

(b) the details of the basic facilities made available for the children and women therein?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). The information is being collected and will be laid on the Table of the Sabha.

Closure of Public Sector Undertakings

4506. SHRI SHIVRAJ SINGH CHAUHAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to close down or privatise some public sector undertakings/industrial units/joint ventures which are incurring losses and are also not viable;

(b) if so, the details of such undertakings/industrial units and joint ventures which are likely to close down/privatised, State-wise;

(c) the number of employees/workers likely to be affected due to the closure of the said industries; and

(d) the schemes envisaged for the rehabilitation of the affected employees/workers?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. K. THUNGON): (a) to (d). As per amended sick Industrial Companies (Special Provisions) Act 1985, all sick industrial companies in the public sector world be referred to the Board for Industrial & Financial Reconstruction (BIFR) for the formulation of suitable revival/rehabilitation schemes, as per provisions constrained in the special Act. Details of enterprises and the number of workers in these are given in volume-I of the Monograph on the Performance status of Central Public Sector Enterprises circulated to all Members of Parliament in December, 1991